

(e) Suitable action has been taken in some cases, while others are being enquired into either departmentally or by Police. Constant endeavour is made to improve security arrangements.

T. V. Centre of Kolhapur

9824. SHRI RAJARAM SHANKAR RAO MANE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government propose to increase T.V. coverage by extensive use of satellite; and

(b) whether Government propose to cover Western Maharashtra by opening a T.V. Centre at Kolhapur?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) There is no approved proposal in the Rolling Plan for 1978-83 to increase TV coverage by extensive use of satellite due to severe financial constraints.

(b) There is at present no proposal for setting up a TV Centre in Kolhapur.

Remuneration and Facilities to Central Ministers and Head of Autonomous Bodies

9825. SHRI M. A. HANNAN ALHAJ: Will the Minister of PLANNING be pleased to state:

(a) whether Chairman and Deputy Chairman of various autonomous bodies are entitled to the same perquisites and facilities as are available to a Central Minister;

(b) details of remuneration and perquisites and facilities available to a Central Minister and heads of such autonomous bodies such as house, fur-

niture, servants car, electricity, water, transport and other facilities including entertainment etc.;

(c) what is the estimate financial equivalent of the facilities available; and

(d) which of the facilities including remuneration are subject to income-tax; if all these facilities are converted and made subject to payment of income-tax, what will be the grossed-up amount so that the net financial equivalent enjoyed by him free of tax becomes his net savings after payment of tax?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) to (d). Planning Commission is not an autonomous body. The information in respect of perquisites and facilities available to Chairman and Deputy Chairman of various autonomous bodies is, however, being collected from the various Ministries and will be laid on the Table of the House as soon as received along with facilities available to a Central Minister.

Extension of bus service on route No. 212 to Karol Bagh

9826. SHRI RAMJI LAL YADAV: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government have any proposal to extend the bus service on Route No. 212 to Karol Bagh Terminal instead of Anand Parbat from Nand Nagri to obviate the commuter's problem;

(b) whether Government are also considering the feasibility and desirability keeping in view the difficulties of the commuters to re-route the service of Bus Route No 157 via Arya Samaj Road which being the important route needs connection to distant places; and

(c) the time by which Government will take decision on such proposals and if not, the reasons therefor?

THE MINISTER OF STATE IN CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) No, Sir. The extension of the route to Karol Bagh Terminal will result in an increase in the length of the route and, thereby the commuters travelling beyond 16 Kms. would be required under the existing fare structure to pay a fare of 80 paise for each journey instead of 30 paise as at present. Since Nand Nagri is a re-settlement colony, inhabited by the economically weaker sections of the people, it is not considered desirable to require them pay a fare of 80 paise per journey against the present rate of 30 paise by extending the route.

(b) Route No. 157 is already running via Karol Bagh Terminal which is in close proximity to Arya Samaj Road. It is, therefore, not considered necessary to direct the services on the route via Arya Samaj Road.

(c) Does not arise. Reasons are indicated against (a) & (b) above.

राष्ट्रीय कपड़ा निगम, मध्य प्रदेश द्वारा
कपड़े की बिक्री

8927. श्री हुकम चन्द कछवाय :
क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) मध्य प्रदेश में टैक्सटाइल इंडस्ट्रीज कारपोरेशन के अन्तर्गत चल रही सात कपड़ा मिलों ने गत तीन वर्षों में किन व्यापारियों को कपड़ा बचा था तथा प्रत्येक को कितनी मात्रा में कपड़ा बेचा गया ;¹

(ख) ऐसे कितने और किन व्यापारियों ने कपड़ा खरीदा था जिन्होंने निगम को देय राशि का अब तक पूरा भुगतान नहीं किया है, उनके द्वारा देय राशि का पूरा भुगतान न करने के क्या कारण हैं तथा प्रत्येक पर कितनी देय राशि बकाया है ;

(ग) क्या व्यापारियों ने खरीदे गए माल की डिलीवरी नहीं ली थी और निगम ने बेचे गये माल को वापिस ले लिया था; और यदि हां तो क्या सरकार को पम्पवहन कम्पनियों को विलम्ब शुल्क और अतिरिक्त माल भाड़ा देना पड़ा; और

(घ) क्या निगम न केवल व्यापारियों से उपरोक्त तरीके से बेचा गया माल वापिस ले रहा है अपितु वह ऐसे माल पर 7½ प्रतिशत अथवा इससे अधिक की छूट भी दे रहा है; और यदि हां, तो इन संबंध में पिछले तीन वर्षों के आंकड़े क्या हैं ?

उद्योग मंत्रालय में राज्यमंत्री (बीजती धामा मयती): (क) से (घ). जानकारी इकट्ठी की जा रही है और वह सभा पटल पर रख दी जाएगी ।

उत्तर प्रदेश को सीमेंट का कोटा

8928. श्री कैलाश प्रकाश : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) राज्यों को सीमेंट भावंटन करने की कसौटी क्या है ;

(ख) गत तीन वर्षों में, प्रत्येक राज्य को प्रति व्यक्ति कितनी मात्रा में सीमेंट भावंटित की गई ;

(ग) गत तीन वर्षों में उत्तर प्रदेश ने कितनी मात्रा में सीमेंट की मांग की और उसे तिमाही आधार पर कितनी सीमेंट सप्लाई की गई; और

(घ) क्या यह सच है कि सीमेंट के अभाव के कारण उत्तर प्रदेश के विभिन्न विकास कार्य रुके पड़े हैं ;

उद्योग मंत्रालय में राज्य मंत्री (बीजती धामा मयती): (क) और (ख). सीमेंट का